

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:3530
ANSWERED ON:14.12.2012
MINING LICENCES
Das Shri Khagen

Will the Minister of MINES be pleased to state:

- (a) whether 96 out of 111 licences for mining garnet in Manavalakurichi in Southern Tamil Nadu and 44 licences for mining ilmenite have been given to a particular company/firm;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the aforesaid licences have been issued as per the established rule and procedure in this regard; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF MINES (SHRI DINSHA PATEL)

(a) & (b): As per the information furnished by the Government of Tamil Nadu, there are 81 mining leases granted for beach minerals in the State. Details of mining leases including garnet, lessee wise are given below:-

Name of the lessee	District	Total
Indian Rare Earth Ltd.	Kanyakumari	03
Madurai		02
Tirunelveli		27
Kanyakumari		06
Thoothukudi		01
Transworld's Garnet Pvt. Ltd.	Tirunelveli	14
Thoothukudi		02
Tirunelveli		09

Thoothukudi 01

Tamil Nadu Minerals Tirunelveli 01

M. Ramesh Tirunelveli 01

K. Thangaraj Tirunelveli 01

Southern Enterprises Trichy 03

Indian Garnet Sand Company Trichy 03

Thoothukudi 01

S.S. Minerals Trichy 01

Riverways Mines & Minerals Trichy 01

Cauvery Garnet Pvt. Ltd. Trichy 01

Nexus Corporate Trichy 01

Industrial Mineral India Pvt. Ltd. Thoothukudi 01

Maruthi Minerals Trichy 01

Total 81

42 Mining Leases, in which ilmenite is included, have been granted to various firms including Public Sector undertaking to Government of India. The details are given below:-

Name of the lessee District Total

Beach Minerals Sand Company Tirunelveli 02

Thoothukudi 01

Beach Minerals Sand Company Pvt. Ltd. Tirunelveli 07

V.V. Mineral Tirunelveli 23

Kanyakumari 04

Thoothukudi 01

Indian Rare Earths Ltd. Kanyakumari 03

Industrial Mineral Pvt. Ltd. Thoothukudi 01

Total 42

(c) & (d): State Governments are empowered to grant mineral concession for all minerals located within the boundary of the State, under the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and Mineral Concession Rules, 1960. For minerals specified in the first schedule to the MMDR Act, 1957, before granting the Mineral Concession, approval of Central Govt. is necessary. The terms and conditions of Reconnaissance Permit (RP), Prospecting License (PL) and Mining Lease (ML) are prescribed under the MMDR Act and the Rules framed thereunder. Before allowing grant of RP/PL/ML, the State Governments ensure compliance of amended provisions of the Act and Rules and other applicable Acts and Rules including Forest (Conservation) Act, 1980 and Environmental Notification dated 27.01.1994 as issued and amended by Ministry of Environment and Forests.